

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7514

ANSWERED ON:16.05.2002

IMPLEMENTATION OF MANDAI COMMISSION IN APPOINTMENT OF JUDGES

MADAN PRASAD JAISWAL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether recommendations of the Mandal Commission have not been implemented in the process of appointing Judges in the Supreme Court and various High Courts ;

(b) if so, the details thereof ;

(c) if not, the reasons therefor; and

(d) whether the Government are contemplating to implement the recommendations of the Mandal Commission in making appointments of Judges in the High Courts ?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) Appointment of Judges of the Supreme Court of India and the High Courts is made under articles 124 and 217 of the Constitution of India, respectively, which do not provide for reservation for any caste or class of persons. The Government have, however, addressed letters to the Chief Ministers of the State and the Chief Justices of the High Courts, from time to time, requesting them to locate persons from the Bar belonging to Scheduled Castes, Scheduled Tribes, other Backward Classes, Minorities and Women who are suitable for appointment as High Court Judges.